

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 510 of 2020**

**IN THE MATTER OF:**

**M/s. Electronik Lab India Pvt. Ltd.**

**...Appellant**

**Versus**

**M/s. Pinnacle (Air) Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**           **Ms. Jaikriti S. Jadeja, Ms. Bhavana Duhoon and Ms. Swetha Sridhar, Advocates**

**For Respondent :**       **Mr. Karan Singh, Advocate**

**ORDER**  
**(Through Virtual Mode)**

**13.10.2020**       Reply filed by the Respondent is taken on record. Learned counsel for the Appellant does not intend to file rejoinder thereto. Thus pleadings are complete. Written submissions, not exceeding three pages, may be filed within two weeks by the parties.

Post the matter 'for hearing' on **27<sup>th</sup> November, 2020.**

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson)**

**[ V.P. Singh ]**  
**Member (Technical)**

**[ Shreesha Merla ]**  
**Member (Technical)**